

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 428**  
**IB/1058/ND/2018**

**IN THE MATTER OF:**

M/s Gagan Ferrotech Ltd	...	Applicant
Versus		
M/s Manju J Homes India Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 22.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand, Mr. Kashish, Adv.
For GDA	: Mr. Shashank Singh, Mr. Kanishk Chaudhary, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

On mentioning, the matter is taken up for hearing.

Learned Counsel for the Resolution Professional is present. Mr. Kanishk Chaudhary, Learned Counsel for the respondent is present through video-conferencing and has submitted that Counsel on record is held up before other Court and seeks some time to file reply. Let this matter be posted to 02.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**